

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.374/99

Tuesday this the 30th day of March, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. B.N. BAHADUR, ADMINISTRATIVE MEMBER

K.S. Stephen Joseph,
S/o Stanley Joseph, Aged 26 years
Kuttunilath House,
B.K.M. Road, Edappally PO,
Cochin-682024.Applicant

(By Advocate Mr. V.R.Ramachandran Nair)

Vs.

1. Union of India, represented by the Secretary, Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-Chief, Southern Naval Command, Naval Base, Cochin-682004.
3. The Chief Staff Officer (P&A) Headquarters, Southern Naval Command, Naval Base, Cochin-682004.
4. The Commodore Superintendent, Naval Ship Repair Yard, Naval Base, Cochin-682004.Respondents

(By Advocate Mr. Govindh K Bharathan, SCGSC)

The application having been heard on 30.3.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who has completed the Apprentice Training as Turner under the second respondent in the year 1993-94 is aggrieved that he has not been absorbed on a Skilled post while according to the Recruitment Rules the vacancies are to be filled by absorption of ex-naval apprentices. The applicant's representation made on 23.11.98 (A3) is yet to be considered and disposed of.

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2. In the circumstances, the applicant has filed this application for a direction to the respondents to absorb the applicant as Turner (Skilled) under the second respondent.

3. When the application came up for admission, counsel on either side agree that the applicant may be allowed to make a supplementary representation within ten days which the second respondent may be directed to consider and dispose of with a speaking order.

4. In the light of the above submission of the learned counsel on either side, the application is disposed of allowing the applicant to make a detailed representation to the second respondent within ten days from today explaining his grievances and directing the second respondent that if such a representation is received within the stipulated time, the same shall be considered and appropriate speaking order xxxxxxxxxxxx communicated to the applicant within a period of one month from the date of receipt of the representation. There is no order as to costs.

Dated the 30th day of March, 1999.

B.N. Bahadur

B.N. BAHADUR
ADMINISTRATIVE MEMBER

A.V. Haridasan
A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the order:

Annexure A3: True copy of the representation dated 23rd November, 1998 submitted by the applicant to the 2nd respondent.

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